

**GOVERNMENT OF INDIA
MINISTRY OF LAW & JUSTICE
DEPARTMENT OF LEGAL AFFAIRS**

RAJYA SABHA

UNSTARRED QUESTION NO.3313

TO BE ANSWERED ON THURSDAY, THE 31st MARCH, 2022

Reservation in National Law Universities

3313. Smt. MAUSAM NOOR:

Will the Minister of LAW AND JUSTICE be pleased to state:

- (a) whether Government has taken note that Other Backward Class (OBC) reservation is not being provided in at least 15 National Law Universities (NLUs) in the country, if so, the reasons therefor;
- (b) the latest data regarding number of vacancies meant for recruitment of SC/ST/OBC professors in National Law Universities that have been filled up, State and year-wise; and
- (c) whether any data is being maintained with respect to the total number of SC/ST/OBC professors in NLUs, if so, the details thereof, category-wise along with the NLUs that are providing the complete 27 percent of reservation quota?

ANSWER

MINISTER OF LAW AND JUSTICE

(SHRI KIREN RIJJU)

(a) to (c) National Law Universities (NLUs) in various parts of the country have been established under the Acts enacted by the respective State Legislatures and as such they are the State Universities and reservation policy as applicable in these States would therefore apply. The responsibility of filling up faculty vacancies in NLUs does not fall in the domain of the Central Government. No data is centrally maintained with respect to vacancies in these NLUs.